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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 877/2019

RAMPRASTHA BUILDERS PVT. LTD. Appellant

Through: Mr. Piyush Kaushik, Advocate.

versus

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL)-III,
N.DELHI & ANR. Respondents

Through:

+ ITA 878/2019

RAMPRASTHA BUILDERS PVT. LTD. Appellant

Through: Mr. Piyush Kaushik, Advocate.

versus

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL)-III,
N.DELHI & ANR. Respondents

Through:

CORAM:

HON'BLE MR. JUSTICE MANMOHAN

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

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01.12.2020

The appeals have been heard by way of video conferencing.

Learned counsel for the Appellants wishes to withdraw the present appeals with liberty to avail benefits under the amnesty scheme being "Vivad se Vishwas".



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3. With the aforesaid liberty, the present appeals stand disposed of.

MANMOHAN, J

A handwritten signature in black ink, appearing to read "Sanjeev Narula", written over the printed name.

SANJEEV NARULA, J

DECEMBER 1, 2020

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